

(3)

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the 10<sup>th</sup> day of *August, 2007*.

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.  
HON'BLE MR. K.S. MENON, MEMBER- A.**

**ORIGINAL APPLICATION NO. 521 OF 2007**

Alok, a/a 31 years, S/o Govind Behari,  
GDSMC, Aheripur Sub Post Office,  
Distt. Etawah.

.....Applicant.

**VE R S U S**

1. Union of India through Secretary, M/o Communication,  
D/o Posts, Govt. of India, Sansad Marg, New Delhi.
2. The Post Master General, Agra Region,  
Agra.
3. The Superintendent of Post Offices,  
Etawah Division, Etawah.
4. Vivek Kumar Singh,  
Postman, Office of Supdt. Of Post Offices, Etawah.

.....Respondents

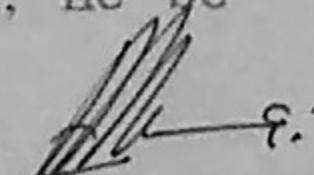
Present for the Applicant: Sri K.S. Saxena  
Present for the Respondents : Sri

**ORDER**

**BY HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.**

This application is filed seeking following relief: -

"8.1. That the merit position of the applicant in the Postman's examination- 2006 be correctly ascertained vis-à-vis the merit position of respondent No. 4 Sri Vivek Kumar Singh by summoning the relevant examination record before this Tribunal, he be

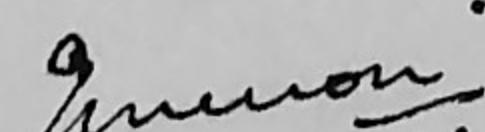


selected and posted as Postman instead of respondent No. 4- Vivek Kumar Singh;

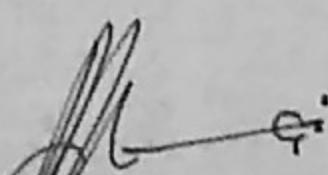
8.2. That in order to place the applicant still on a high merit, the Arithmetic Answer Sheet of the applicant be re-evaluated/re-examined."

2. The facts of the case are that the applicant has appeared in the examination conducted by the respondents held under the supervision of Superintendent of Post Offices, Etawah. It is further stated that the result of the said examination was declared in 2006 but in para 4.7, it is stated that on confirmation of the fact that the applicant secured 124 marks and thus is first on merit, the selection of respondent No. 4 Sri Vivek Kumar Singh, who had secured lesser marks viz 114, is not fair and transparent and thereby contended that the selection process is illegal and selection of respondent No. 4, who has secured lesser marks than the applicant , is not fair.

3. The fact remains that the applicant has not made any representation to the authority concerned with regard to his grievance as setout in this O.A. In the absence of any particulars, which he has ascertained or the facts, which are not within the knowledge of the applicant but those are the facts, which are stated to be in the knowledge of department , he should bring to the notice of the concerned authority regarding his grievance. Admittedly, the applicant has not made any representation before the authority concerned. Having regard to the same, this application is no maintainable in the absence of any representation, decision or the orders passed by any authority. In that view of the matter, we do not find any justifiable ground to entertain this O.A and is accordingly dismissed.



(K.S. MENON)  
MEMBER- A.



(ASHOK S. KARAMADI)  
MEMBER- J.